

[Translation]

SHRI DATTATRAYA BANDARU : The poors do not know any law. Thereafter they were sent to Abudhabi, Malaysia, Zeddah, Riyadh, Singapore, Kuwait and Iran. They were removed from job after two months. Those removed labourers were kept in a room. The Government of Singapore gave a warning to the employer who, for bringing employees to Singapore on invalid visas. After that the Govt. of Singapore fined the employees with one thousand Singapore dollars per employee. The emigration authority arrested an agent named Waheed and elicited information from him. Waheed told about a private jail where 40 persons were locked up. They were produced before the court. They had no money and the Indian High Commission also did not help them. There is a large number of Tamil labourers there. The court asked them to bring money from their homes but they have no money. They are being kept in prison for the last 18 months. Their family members do not even know where these persons are.

I would like to urge the Government that whosoever have committed such crime they must be arrested and the Ministry of External Affairs should be approached to call them back to India.

[English]

MR. SPEAKER: Now, papers to be laid on the Table of the House.

12.45 hrs.

PAPERS LAID ON THE TABLE

Learning without Burden—A report of the National Advisory Committee appointed to suggest ways and means to reduce the academic burden on school students.

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE

DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE (KUMARI SELJA): On behalf of Shri Arjun Singh I beg to lay on the Table a copy of the Learning without Burden—A report (Hindi and English versions) of the National Advisory Committee appointed to suggest ways and means to reduce the academic burden on school students.

[Placed in Library. See No. LT-4390/93]

Memorandum of Understanding between the Central Warehousing Corporation and the Ministry of Food for 1993-94, Notification under Food Corporation Act, 1964.

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): I beg to lay on the Table—

- (1) A copy of the Memorandum (Hindi and English versions) of Understanding between the Central Warehousing Corporation and the Ministry of Food for the year 1993-94.

[Placed in Library. See No. LT-4391/93]

- (2) A copy of the Food Corporation of India (Contributory Provident Fund) (First Amendment) Regulations, 1993 (Hindi and English versions) published in Notification No. E.P. 41-1/85 in Gazette of India dated 17th June, 1993 under sub-section (5) of section 45 of the Food Corporations Act, 1964 together with a corrigendum thereto (in Hindi versions only) published in Notification No. 13(1) 93-B dated the 21st July, 1993.

[Placed in Library. See No. LT-4392/93]

Notification under Public Liability Insurance Act, 1991, Annual Accounts of the Central Pollution Control Board, Delhi for 1991-92 and Statement showing reasons for delay in laying these papers etc. etc.